

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 841
TO BE ANSWERED ON 27.07.2023

Identification of e-waste generated every year in the country

841. SHRI RAJENDRA GEHLOT:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has made any assessment to identify e-waste generated every year in the country, if so, the details thereof;
- (b) the details of e-waste generated during the last three years, especially in Rajasthan and details of the agencies authorized for its collection, State-wise;
- (c) whether Government has formulated any specific policy for e-waste management, if so, the details thereof; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b) The Central Pollution Control Board (CPCB) estimates the e-waste generation at national level based on the countrywide sales data provided by producers and average life of notified electrical and electronic equipment (EEE), as mandated under the E-waste Management Rules, 2016. As per the information available with CPCB, e-waste generated in the country from twenty-one (21) types of EEE notified under the E-Waste (Management) Rules, 2016 in the financial year (FY) 2019-20, 2020-21 and 2021-22 was estimated as 10,14,961.21 Tonnes, 13,46,496.31 Tonnes and 16,01,155.36 Tonnes respectively. As per the information provided by Rajasthan State Pollution Control Board there are 27 authorized recycler/dismantler and total E-waste collected and processed in FY 2021-22 is 27998.770 Tonnes.

Under the E-Waste (Management) Rules, 2016 collection of e-waste can be done by authorised producers and dismantlers/ recyclers either individually or through their authorized service providers. As per the CPCB, there are 569 authorized dismantlers/recyclers and 2300 authorised producers of e-waste in the country. The States/UTs wise details of number of authorised dismantler/recycler and producers is given at **Annexure-I**.

(c) & (d) Ministry has comprehensively revised the previous set of Rules and notified the E-Waste (Management) Rules, 2022 in November, 2022 and the same is enforce since 1st April, 2023. These new rules intend to manage e-waste in an environmentally sound manner and put in place an improved Extended Producer Responsibility (EPR) regime for e-waste recycling wherein all the manufacturer, producer, refurbisher and recycler are required to register on portal developed by CPCB. The new provisions would facilitate and channelize the informal sector to formal sector for doing business and ensure recycling of E-waste in environmentally sound manner. A provision for environmental compensation and verification & audit has also been introduced. These rules also promote Circular Economy through EPR regime and scientific recycling/disposal of the e-waste.

Annexure-I

States/UTs wise details of number of authorised dismantler/recycler and producers

S. No.	States/UTs	Number of authorised dismantler/recycler	No. of authorized producers
1.	Andhra Pradesh	10	10
2.	Assam	01	03
3.	Chhattisgarh	02	06
4.	Delhi	06	633
5.	Gujarat	41	93
6.	Goa	02	03
7.	Haryana	43	201
8.	Himachal Pradesh	02	08
9.	Jammu & Kashmir	03	01
10.	Jharkhand	02	01
11.	Karnataka	72	182
12.	Kerala	01	62
13.	Maharashtra	140	553
14.	Madhya Pradesh	03	16
15.	Odisha	07	10
16.	Punjab	08	12
17.	Rajasthan	27	27
18.	Tamil Nadu	42	136
19.	Telangana	23	55
20.	Uttar Pradesh	121	191
21.	Uttarakhand	08	09
22.	West Bengal	05	75
23.	Chandigarh	-	06
24.	Meghalaya	-	01
25.	Puducherry	-	01
26.	Daman & Diu	-	05
	Total	569	2300